

- (xix) national symbols and emblems are not shown except in accordance with the provisions of the Emblems and Names (Prevention of Improper Use) Act, 1950 (12 of 1950)
3. The Board of Film Certification shall also ensure that the film -
- (i) is judged in its entirety from the point of view of its overall impact; and
 - (ii) is examined in the light of the period depicted in the film and contemporary standards of the country and the people to which the film relates, provided that the film does not deprave the morality of the audience.
4. Films that meet the above-mentioned criteria but are considered unsuitable for exhibition to non-adults shall be certified for exhibition to adult audience only.
5. (1) While certifying films for unrestricted public exhibition, the Board shall ensure that the film is suitable for family viewing, that is to say, the film should be such that all the members of the family including children can view it together
- (2) If the Board, having regard to the nature, content and theme of the film, is of the opinion that it is necessary to caution the parents/guardian to consider as to whether any child below the age of twelve years may be allowed to see such a film, the film shall be certified for unrestricted public exhibition with an endorsement to that effect
- (3) If the Board, having regard to the nature, content and theme of the film, is of the opinion that the exhibition of the film should be restricted to members of any profession or any class of persons, the film shall be certified for public exhibition restricted to the specialised audiences to be specified by the Board in this behalf
6. The Board shall scrutinise the titles of the films carefully and ensure that they are not provocative, vulgar, offensive or violative of any of the above-mentioned guidelines.

Foot Note - Notification No. 5/5/77-F(C) dated 7.1.78 published in the Extraordinary Gazette of India Part II Section 3 sub-section (ii) dated 7.1.78 as S.O.9(E)

Amended by -

- (i) Notification No. 5/5/77-F(C) dated 27.1.79 published as S.O.618 in the Gazette of India Part II Section 3 sub-section (ii) dated 17.2.79

(ii) Notification No. 805/2/83-F(C) dated 7.5.83 published as S.O.356(E) in the Gazette of India Extraordinary Part II Section 3, sub-section (ii) dated 7.5.83.

(iii) Notification No. 805/4/89-F(C) dated 11.8.89 published as S.O.2179 in the Gazette of India, Part II, Section 3, sub-section (ii) dated 9.9.89.

[File No.805/1/90-F(C)]

Sd/-

(S Lakshmi Narayanan)
Joint Secretary to the Government of India
Tele.383857

[English]

Income from Cochin Airport

*233. SHRI XAVIER ARAKAL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the average monthly income from the Cochin Airport in Kerala;

(b) the amount spent for the improvement of the Airport;

(c) whether there are any plans to accommodate the passengers and cargo in that airport; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) Cochin Airport belongs to Indian Navy Airports Authority of India (AAI) maintains a Civil Enclave. The average monthly incomes of AAI and Indian Navy from Cochin Airport are Rs 17.16 lakhs and Rs 7 lakhs respectively.

(b) In the Eighth Five Year Plan period AAI has spent Rs.215.97 lakhs on improvements of Cochin Airport.

(c) and (d). The terminal building at Cochin Airport has a capacity to handle 300 passengers at a time. AAI has a proposal for the extension/modification of the existing departure/arrival lounges. The preliminary drawings and the cost estimates for the modification/extension are under preparation. The work is expected to be taken up towards the end of this year. There is no proposal to construct a cargo complex at Cochin at present.

[Translation]

Setting Up of Sugar Mills

*234. SHRI PAWAN DIWAN :
SHRI MAHESH KANODIA

Will the Minister of FOOD be pleased to state :

(a) whether the Government give incentives for setting up of sugar mills;